

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1643
(To be answered on the 20th December 2018)**

NATIONAL CIVIL AVIATION POLICY

1643. **SHRI SUDHEER GUPTA
SHRI T. RADHAKRISHNAN
SHRI ASHOK SHANKARRAO CHAVAN
KUNWAR HARIBANSH SINGH
SHRI S.R. VIJAYAKUMAR
SHRI S. RAJENDRAN**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the salient features of the National Civil Aviation Policy, 2016;
- (b) whether the domestic airline companies in the country are being affected by the National Civil Aviation Policy, 2016 and if so, the details thereof along with the reasons therefor;
- (c) whether civil aviation companies have also requested to the Government to abolish some rules of New Civil Aviation Policy, 2016;
- (d) if so, the details thereof along with the response of the Government thereto;
- (e) whether the Government has received demands from the State Governments to develop their airport under the Regional Connectivity Scheme (RCS); and
- (f) if so, the details thereof along with the response of the Government thereto, State/UT-wise?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): The National Civil Aviation Policy, 2016 aims at creating an ecosystem to make flying affordable to masses while ensuring safe, secure, affordable and sustainable travel for air passengers and transportation of cargo with access to various parts of India and the world was released on 15th June, 2016. The objectives of the policy are as follows:

(i) Establish an integrated eco-system which will lead to significant growth of

civil aviation sector, which in turn would promote tourism, increase employment and lead to a balanced regional growth.

(ii) Ensure safety, security and sustainability of aviation sector through the use of technology and effective monitoring.

(iii) Enhance regional connectivity through fiscal support and infrastructure development.

(iv) Enhance ease of doing business through deregulation, simplified procedures and e-governance.

(v) Promote the entire aviation sector chain in a harmonized manner covering cargo, Maintenance Repair and Overhaul (MRO), general aviation, aerospace manufacturing and skill development.

(b): The Ministry of Civil Aviation has not carried any analysis on the effects of National Civil Aviation Policy-2016 on domestic airline companies.

(c) & (d): No civil aviation company has requested to abolish some rule of NCAP-2016.

(e) & (f): The revival of airport under Regional Connectivity Scheme (RCS) - Ude Desh ka Aam Nagrik (UDAN) is demand driven, depending upon firm commitment from airline operators as well as from the State Government for providing various concessions.
